NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

25

C.P No. 188/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.07.2017

NAME OF THE PARTIES: Shrinika Infra Limited.

SECTION OF THE COMPANIES ACT: 14(1) of the Companies Act, 2013.

DESIGNATION

15

Authorised Representative

ORDER

CP No. 188/14(1)/NCLT/MB/MAH/2017

A Representative of the Company presents to argue the case without Board Resolution authorizing him to appear on behalf of the Company, therefore, the Authorized Representative is hereby directed to file the copy of the Board Resolution before the next date of hearing.

List this matter on 25.07.2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

B.S.V. PRAKASH KUMAR

Member (Judicial)